

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 368/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Indian Overseas Bank (COC).
V/s.
Rainbow Papers Ltd. & Ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA. NIPUN SINGHVI	} Adv.	Applicant	
2.	VISHAL J. DAVE			


ORDER

Learned Advocate Mr. Vishal Dave with Learned Nipun Singhvi present for Applicant. None present for Respondent in IA 368/2017.

Applicant counsel sought permission to withdraw on the ground that the prayer became infructuous.

Applicant is Permitted to withdraw.

Application is disposed of as withdrawn. No order as to costs.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.